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Central Acts and Rules Amended and Updated

- ➤ U.P. Prisoners' Release On Probation Rules, 1938 (up771.htm#0)
- ➤ United Provinces Prisoners Release on Probation Act, 1938 (up770.htm#0)

U.P. Prisoners' Release On Probation Rules, 1938

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up771

- 1. Name. These rules may be called the Uttar Pradesh Prisoners' Release on Probation Rules, 1938.
- 2. Definitions. In these rules, unless there is anything repugnant in the subject or context,-
 - (1) "The Act" means the U.P. Prisoners' Release on Probation Act, 1938;
 - (2) "Guardian" means a Government officer or a person professing the same religion as the prisoner, or a secular institution, or a society belonging to the same religion as the prisoner under whose supervision or authority the prisoner released under Section 2 of the Act is placed by the State Government. A Probation Officer appointed by the Uttar Pradesh Apradh Nirodhak Samiti is entitled, on behalf of that institution, to act as the guardian of a prisoner; and
 - (3) "Superintendent" means the Superintendent of a prison in which a convict to be released under the Act is confined.
- [3. Ineligibility for release. The following classes of prisoners shall not be released under the Act:
 - (a) Those convicted of offences under the following provisions of the Indian Penal Code, 1860:

Chapters V-A, VI and VII and Sections 216-A, 224 and 225 (if it is a case of escape from a jail), 231, 232, 303, 311, 328, 364, 376, 382, 386 to 389, 392 to 402, 413, 459, 460, 489-A and Section 511 of I.P.C. read with any of the aforesaid Sections;

- (b) Those convicted under Sections 7 and 8 of the Act or whose licence has been previously revoked on account of the breach of the conditions of the licence;
- (c) Those whose application for release other than an application under Section 8 of the Act, were on a previous occasion rejected by the State Government.]
- (d) Those sentenced to a period of one year or less under any sections of the Indian Penal Code or under any other Act.

[Explanation. - The rule in clause (c) precludes a convict from himself applying, a second time for release under Section 2 of the Act, but the State Government may direct the Inspector General of Prisons to place any case, which has already been once rejected for re-consideration before the Board referred to in sub-rule (5) of Rule 6].

- [3A. Prisoners sentenced to imprisonment for a period of one year or less under any Section of the Indian Penal Code or any other Act may be released on probation under Section 8 of the Act.]
- [4. Eligibility for release. Any prisoner other than a prisoner specified in Rule 3, may be eligible for consideration by the State Government for release on licence -
 - (i) if he is a prisoner to whom Section 433-A of the Code of Criminal Procedure, 1973 applies and has served imprisonment for a total period of fourteen years;
 - (ii) if he is a prisoner sentenced to imprisonment for life to whom Section 433-A of the Code of Criminal Procedure, 1973 does not apply and has served imprisonment for a total period of fourteen years with remissions; and
 - (iii) in any other case if he has served one-third without remissions of the period of imprisonment to which he was sentenced.]
- **5. Computation of sentence.** For the purposes of these rules, the following principles shall be observed in computing the period of sentence of imprisonment, namely:
 - (a) When a prisoner has been sentenced to several terms of imprisonment for several offences and the sentences of imprisonment have been ordered to run concurrently, then the longest single sentence which the prisoner is undergoing shall be deemed to be the term of his imprisonment;
 - (b) When a prisoner has been sentenced to several terms of imprisonment for several offences and the sentences of imprisonment have been ordered to run consecutively, the total period which the prisoner has to undergo shall be deemed to be the terms of his imprisonment;
 - (c) Remissions already earned by the prisoner shall be counted as imprisonment served by him; and
 - (d) Life sentence shall be reckoned as sentence of imprisonment for twenty years.

Explanation. - The expression "sentence of imprisonment" in these rules shall include imprisonment in default of the payment of fine and imprisonment for failure to furnish security under Chapter VII of the Code of Criminal Procedure, 1898.

- [6. Procedure. (1) Any prisoner eligible for release under Section 2 of the Act may make an application in Form-A to the Superintendent. Such Forms shall be printed at the cost of the Government and supplied free of charge to prisoners, to their relatives and to persons offering themselves as their guardians.]
- (2) On the receipt of the application, the Superintendent shall examine the application to see if the prisoner and his proposed guardian have duly filled in the columns of the application meant to be filled in by them. If the application is in order, the Superintendent shall entertain it and cause it to be entered in a register maintained in Form-B. If the prisoner is ineligible under Rule 3, he shall reject the application and inform the prisoner of his order. If the prisoner is eligible for release under Rule 4, he shall fill in the columns in the application meant to be filled in by him and forward the same as soon as may be, to the District Magistrate

of the district in which the prisoner was convicted through the Superintendent of Police. If the application is not in order, the Superintendent shall return it to the prisoner for necessary correction or supplying the omissions.

(3) In cases where there is Probation Officer, the Superintendent of the Jail shall forward the application to the Probation Officer, sending a copy thereof to that Superintendent of Police who shall send his report to the Probation Officer. The Probation Officer shall make his independent inquiry and then submit his report direct to the District Magistrate in the following form after incorporating therein the report of the Superintendent of Police:

(1) N	Name o	f convict		
(2) (Convicte	ed under section		
(3) 5	Sentend	ce		
(4) F	Relation	nship of guardian		
[(5)	The ap	plications received from the districts by the Inspector-General	of prisc	ons shall be considered by a Board consisting of the following, namely:-
	(1)	Secretary to the Government of Uttar Pradesh in the Department of Jail, who shall be the	•••	Chairman
	(2)	Special Secretary to the Government of Uttar Pradesh in the Department of Home, nominated by the Home Secretary		Member
	(3)	Special Secretary to the Government of Uttar Pradesh in the Judicial Department, nominated by the Judicial Secretary, and		Member
	(4)	Inspector-General of Prisons		Member]
[Three r	member	rs shall form the Quorum of a meeting of a Board.]		
(6) F	Recomr	nendation regarding release (state reasons when release oppo	sed):-	
	(a) Ja	il		
	(b) Pc	olice		
	(c) Pr	obation Officer		

(7) District Magistrate's order.....

Immediately on receipt of an application under sub-rule (2) and this rule, the District Magistrate shall move the courts concerned for supplying him with the certified copies of the relevant judgements in the case, free of cost, and shall, if necessary, simultaneously consult, through the Superintendent of Police concerned, the District Magistrate of the district in which the prisoner ordinarily resides. On receipt of the copies of the judgements, and the report of the District Magistrate of the district of residence of the prisoner, he shall attach the copies of the judgements to the application, fill in the entries therein meant to be filled in by him, and shall without delay forward the same to the Inspector-General of Prisons.

- (3-A) On receipt of an intimation about the death of his guardian along with the proposal for appointment of another guardian from a licensee, the District Magistrate of the district in which the licensee resides, shall refer the case to State Government for appointment of a fresh guardian in place of the deceased one along with his opinion about the suitability of the proposed guardian. In case the licensee does not send his proposal for appointment of another guardian, the District Magistrate shall require the licensee to do so before making a reference to Government. If no guardian in place of the deceased one is proposed within fifteen days of the receipt of the District Magistrate's Order by the licensee, the case would be reported by the District Magistrate to Government for orders.
- (4) The District Magistrate shall maintain a register in Form C in which all applications received from the Superintendent, under sub-rule (2) shall be duly entered.
- (5) The application received from the district by the Inspector-General of Prisons shall be considered by a Board consisting of the Home Secretary to the Uttar Pradesh Government or any other officer empowered in this behalf by the State Government, the Inspector-General of Prisons or the Deputy Inspector-General of Prisons, as the case may be, and a Deputy Minister or Parliamentary Secretary nominated by the State Government. The Deputy Minister or the Parliamentary Secretary or, in his absence, the Home Secretary or the officer empowered by the State Government, as above, shall be the Chairman of the Board. Meetings of the Board shall be held at least once every month to make necessary recommendations.
- (6) The State Government shall on the receipt of recommendations of the Board pass such orders as it may deem proper.
- (7) The State Government shall, on receipt of the report of the District Magistrate regarding appointment of a fresh guardian of a licensee in place of the deceased one, pass such orders as it may deem proper.
- 7. Licence. A prisoner whose release on licence is sanctioned by the State Government shall be granted a licence in Form D. Three copies of such a licence shall be prepared for each prisoner. One shall be retained by the Government, another shall be sent to the Superintendent for delivery to the guardian of the prisoner and the third shall be forwarded to the District Magistrate for information.
- 8. Information to the prisoner and guardian. As soon as the Superintendent receives the orders of the Government, he shall communicate the same to the prisoner and the District Magistrate concerned and in the case of an order of release shall, through the District Magistrate, inform the guardian also of the order and call upon him to present himself to take charge of the prisoner. On the guardian presenting himself, the Superintendent shall deliver to him the copy of the licence received from the State Government, hand over to him the prisoner and take his signature in the register (Form B) in token of his having taken charge of the prisoner.
- 9. Guardians' duty. (a) It shall be the duty of the guardian to see that the conditions of the licence are fulfilled. He shall look after the conduct and welfare of the licensee and generally act in loco parentis. If the licensee's conduct is found to be bad, it shall be the duty of the guardian to report the fact to the District Magistrate.

- (b) In dealing with the licensee the guardian, when he is a Probation Officer appointed by the Uttar Pradesh Apradh Nirodhak Samiti, will be governed by any rules framed by the Society for guidance of Probation Officers, with the approval of the State Government.
- 10. (1) The District Magistrate, on receiving information from the guardian or any other source, of the breach by the licensee of the conditions of the licence, shall cause a notice to be served on the licensee to show cause why his licence should not be revoked. If the licensee presents himself in response to the notice, then, after hearing him personally and, if he does not present himself, then without hearing him, the District Magistrate shall consider whether or not to recommend to the State Government for the revocation of the prisoner's licence and shall act accordingly. While making his recommendation to Government for revocation of the licence, the District Magistrate shall State the condition or conditions which, in his opinion, have been breached by the licensee and how they have been breached.
- (2) In case the District Magistrate decides to recommend the revocation of the licence, he may, at the same time, if he considers that the licensee is unfit to be allowed to remain at large under the licence, order his arrest and detention in the prison pending the receipt of the orders of the State Government.
- (3) The State Government shall on receipt of the District Magistrate's recommendation pass such orders as it may deem proper.
- (4) An order of revocation of licence shall be in Form E and shall be served upon the licensee if detained in prison by the Superintendent of the Prison, and, if not detained in prison by the officer-in-charge of police station.
- (5) The order of revocation shall be noted on the licence and in the registers maintained by the District Magistrate and the Superintendent.
- (6) If a prisoner released on licence under the Act escapes from the supervision or authority of a guardian or fails to return to prison on revocation of his licence, the guardian shall immediately inform the District Magistrate and the Superintendent and report to the nearest police station, and action shall be taken against the prisoner as in a cognizable case.
- 11. Warrant of commitment. On the release of a prisoner under the Act, the Superintendent shall retain the warrant under which the prisoner was committed to prison by the court which sentenced him until the period of his sentence with remissions, if any, earned by him during the period of his confinement in jail, has expired. The period during which a prisoner is absent from prison under the provisions of this Act on a licence which is in force shall be reckoned as part of the period of imprisonment to which he was sentenced for the purpose of computing the period of his sentence. When the convict released on licence has finished the sentence, the Superintendent shall return the warrant or warrants to the court which issued it by them.
- 12. Final release. On the expiry of the period of licence otherwise than by revocation, the guardian shall forthwith inform the licensee that he is absolved from the observation of conditions of the licence, shall make a note to that effect on the licence and shall return it to the Superintendent.
- 13. Police registered convicts. When a prisoner released on licence under the Act happens to be a police registered convict, the Superintendent of the prison shall inform the Superintendent of Police of the district of which such convict is a resident of his release on licence together with the name and address of the guardian and shall, at the same time, inform him of the date on which the final release of the licence is likely to take place. On the final release of the prisoner the police register slip shall be forwarded to the Superintendent of Police.
- 14. Guardian. (1) In each case the District Magistrate shall determine whether or not the proposed guardian is fit to act as such having regard to his status, antecedents and the degree of control that he may exercise on the prisoner and inform the State Government of his opinion.
- (2) Parents or relatives of a prisoner may be appointed guardians if the District Magistrate is satisfied that they are fit to act as such guardians.
- (3) An officer of a prison shall in no case be eligible to act as guardian, unless the Inspector-General of Prisons sanctions it.

Thana.....
District.....

- 15. Remission of sentence. (1) An application for remission of sentence under Section 8 of the Act shall be made by the prisoner or by the person offering himself as his surety to the District Magistrate of the district in which he was convicted or where he was convicted in more than one district then to the District Magistrate of any such district.
- (2) The District Magistrate shall, on a consideration of the antecedents of the prisoner, his conduct in jail and his environments and after consulting Probation Officer where one is appointed and such other authorities as he may think proper, within one month of the receipt of the application forward it to the State Government stating his opinion whether the prisoner is likely to abstain from crime and lead a peaceable life if released from prison.
- (3) The State Government may, on receipt of such application release the prisoner on his entering into a bond with one or more sureties for such amount and for such period as the State Government may direct, to be of good behaviour and to observe such conditions as the State Government may impose.
- (4) If any prisoner released under sub-section (1) of Section 8 of the Act fails to observe the conditions of the bond, the District Magistrate or the Sub-Divisional Magistrate, if authorised by the District Magistrate may take proceedings under Section [514] of the Code of Criminal Procedure, 1898, and report to the State Government for the cancellation of the order remitting the sentence passed under sub-section (1) of Section 8 of the Act, and the State Government may pass such orders in accordance with sub-rule (3) of Section 8 as it may deem fit.

Form A

[To be supplied to a prisoner, his relative (or his) guardian free of charge].

Application by the prisoner to the Superintendent of Prison for release under Section 2 of the United Provinces Prisoners' Release on Probation Act, 1938 (VIII of 1938).

(to be filled in by the prisoner and his guardian)	
	Jail
Name and No. of prisoner	
Father's name	
Caste	
Residence	
Village, mohalla or town	

5. Name of the proposed guardian with his father's name
6. Guardian's caste
7. Guardian's age
8. Guardian's occupation
9. Guardian's residence
Village, mohalla or town
Thana
District
10. Is the guardian literate?
11. Is the guardian related to the prisoner ? If so, how?
Declaration by the Prisoner
I hereby declare that I desire to be released on licence under the United Provinces Prisoner's Release on Probation Act, 1938, and shall faithfully comply with the conditions of the licence.
Signature
Date Left thumb-impression of the prisoner
Declaration by the guardian
Society
I* on behalf of agreeto undertake the supervision of prisoner mentioned above and shall comply with the provisions of the United Province
Institution
on Probation Act, 1938, the rules framed thereunder and the conditions of the licence.
Signature
Date
Left thumb-impression of the guardian
Note-The rest of this line shall be scored out if the proposed guardian is not a society or an institution.
(To be filled in by the Superintendent of Jail)
Casual
Habitual.
No. of previous convictions, if any
1. Prisoner's name and No
2. Prisoner's ageyears, offence
3. Sentencing officer and case No
4. Period of sentenceFine, if anyFine realized
5. Date of sentence
6. Period actually spent in jail up to the date of application yearsmonthsdays.
7. Remissions earnedyearsmonthsdays.
8. Total of columns 6 and 7 yearsmonthsdays.
9. Prisoner's date of release after allowing probable remission under the rule
10. The work allotted to the prisoners in jail
11. Prison offences committed by the prisoner and punishment awarded to him
12. Training received in any particular work in prison or any special proficiency acquired
13. Physical and mental condition of the prisoner
14. Conduct in jail
*15. Effect of imprisonment undergone
*16. Is the prisoner eligible in every way? If not, the Superintendent shall in his own hand record here the order rejecting this application with
* 17. In it advisable to release the prisoner on license?
* 17. Is it advisable to release the prisoner on licence?
18. Previous reference, if any, made to Government either by the Superintendent of the jail himself or through the District Magistrate on the subject or release of the prisoner
Entries checked with warrants
Superintendent of Jail.
Jailor,
DateName of Jail

* Note.-These entries should be in the hand of the Superintendent.

		(To be filled in by District Magistrate)	
1. Date of receipt in the D	istrict Magistrate's Office		
2. Brief history of the case	9		
3. Is the proposed guardia	an fit to act as such?*		
4. Having regard to the pr	risoner's antecedents and his co	nduct in prison, is he likely to abstain from crime and lead a peaceable life if released on licence	?
		District N	∕lagistrate
		Name of District	
NoteIf not please state reasons	in brief.		
		[Recommendation of the Board	
1. Recommended for rele	ase on licence.		
2. Recommended for rele	ase on licence after months, in	default of payment of fine or sooner if fine or portion of fine is paid.	
3. Recommended for rele	ase on licence provided a suital	ole guardian is available.	
4. Recommended for rele	ase on licence after	months if prisoner's conduct is satisfactory.	
5. Postponed till	for further observing t	ne prisoner conduct.	
6. Postponed till a suitable	e guardian is forthcoming		
7. Rejected (State reason	s briefly)		
8. Name of guardians to b	pe recognised		
Member	Member	Chairman	
Date			
		Orders of Government	
		Secretary to Go	overnmen
Date			
Endorsement of revocation	on of licence.		
Date,			
		Secretary to Go	vernmen
		Form B	
		[See Rule 6 (2)]	

Jail register of applications for release under the United Provinces Prisoners' Release on Probation Act, 1938

SI. No.	Date of	Name of	Prisoner's	Whether	Whether returned E	Date of the expiry	Date of despatch
	application	prisoner	number	application	by the	of licence, if	of the application
				rejected by the	Superintendent to	granted	to the District
				Superintendent	the prisoner		Magistrate
1	2	3	4	5	6	7	8

Order of the	Name of the	Date giving the	Date of	Date, if any, of the	Signature of the	Date of final	Remarks
State	guardian	licence and	readmission of	revocation of the	guardian in token	release from the	!
Government		delivery of the	the prisoner into	licence	of the receipt of the	jail	
		prisoner to the	the jail		licence and		
		guardian			delivery to him of		
					the prisoner		
9	10	11	12	13	14	15	16

Register of applications for release under the United Provinces Prisoners' Release on Probation Act to be maintained in the office of the District Magistrate.

			-		
SI. No.	Date of receipt of	Name of	Name of	Whether	Date of despatch of
	application from the	prisoner	convicting court	recommended to	application to the
	Superintendent			Government for	Inspector General of
				release	Prisons
1	2	3	4	5	6

Order of the State Government	Name of guardian	Date, if any, of revocation of licence	Whether action taken under Section 7 of the Act	Remarks
7	8	9	10	11

Form D

[See Rule 7]

Licence of conditional release under Section 2 of the U. P. Prisoner's Release on Probation Act, 1938.

In exercise of the powers conferred by Section 2 of the U. P. Prisoners' Release on Probation Act, 1938, the State Government is pleased subject to the
observance of the conditions hereinafter set forth to grant and direct the release ofson ofcasteagedagedresident
ofPolice Stationdistrictconvict numberat present confined in thejail and place him under the supervision and
authority ofor Society/Institution hereby appointed as the
guardian of the said prisoner.
This licence shall expire on theday ofunless previously revoked.

Conditions to be observed by the licensee

- (1) The licensee shall remain under the supervision and authority of the above-mentioned guardian during the period of the licence. He shall obey all the instructions of the guardian issued to him either verbally or in writing regarding his residence, employment or conduct.
- (2) He shall not proceed beyond the limits of the places within which he may be restricted by his guardian without his permission and shall proceed to any place directed by the guardian and by the route prescribed by the guardian.
- (3) He shall report himself at such times and places and to such persons as the guardian may from time to time direct.
- (4) He shall himself with due industry and to the satisfaction of the guardian do the work upon which the said guardian may direct him to employ himself.
- (5) He shall not commit any offence punishable under any law for the time being in force in India.
- (6) He shall not in any way associate with persons known to be of bad character or lead dissolute or evil life.
- (7) If in the opinion of the State Government he is found to have committed a breach of the above-mentioned conditions the State Government may, after the person concerned has been given an opportunity to represent his case before the District Magistrate of the district in which he is residing at the time, revoke the licence and direct his recommitment to prison to serve the rest of the sentence, subject to the provision of Section 4 of the U. P. Prisoner's Release on Probation Act, 1938.
- (8) On revocation of this licence, the licensee shall return to the prison named in the order of revocation on or before the date specified therein.
- (9) In the event of the death of his guardian, the licensee shall at once report this fact to the District Magistrate of the district in which he resides and shall, if possible, propose some other suitable guardian in place of the deceased one, giving full particulars of the proposed guardian.

Guardian's duty

It shall be the duty of the guardian to see that the conditions of the licence are fulfilled. He shall look after the conduct and welfare of the licensee and generally act in *loco parentis*. If the licensee's conduct be bad, it shall be the duty of the guardian to report the fact to the District Magistrate.

If a prisoner released on licence under the Act escapes from the supervision or authority of a guardian or fails to return to prison on revocation of his licence, the guardian shall immediately inform the District Magistrate and the Superintendent of the Jail and report to the nearest police station and action shall be taken against the prisoner as in a cognizable case.

On the expiry of the period of licence otherwise than by revocation, the guardian shall forthwith inform the licensee that he is absolved from the observation of all conditions of the licence, shall make a note to that effect on the licence and shall return it to the Superintendent of Jail concerned.

-			
Date			

Home Secretary to Government, Uttar Pradesh.

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U. P. Shasan.